

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal No. 193 of 2013 &
I.A. No. 57 of 2014**

Dated : 4th February, 2014

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

In the matter of:

NTPC Ltd. ... Appellant(s)

Versus

Central Electricity Regulatory Commission & Ors. ... Respondent(s)

**Counsel for the Appellant (s) : Mr. M.G. Ramachandran
Ms. Poorva Sehgal
Ms. Swagatika Sahoo**

**Counsel for the Respondent(s): Mr. Ramalingam for R.1
Mr. Pradeep Misra and
Mr. Shashank Pandit for R-10**

ORDER

The Learned Counsel for the Respondent seeks some more time for filing reply to the amendment application. Accordingly, he is directed to file the same on or before 18.2.2014 after serving copy on the other side.

Post the matter for further hearing on **18.02.2014.**

**(Rakesh Nath)
Technical Member
mk/kt**

**(Justice M. Karpaga Vinayagam)
Chairperson**